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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1415 - OF 1993

DATE - OF - ORDER: - 11th December, - 1996

BETWEEN:

1. AVS DEVICHARAN,
2. PVUP SARMA,
3. MM PATRO,
4. SGK MURTHY,
5. Md. ISHAQ,
6. B.S. RAMMOHAN REDDY,
7. P. DIWAKAR BABU,
8. G. SATYA SAI

.. APPLICANTS

AND

1. Sri V. Chelliappa, APO (Traffic),  
South Central Railway,  
Secunderabad,  
2. Mr. R. R. Lakshmi,  
Sr. Divisional Personnel Officer (BG),  
S.C. Railway, Secunderabad 500371,
3. The Divisional Railway Manager,  
S.C. Railway, Secunderabad 500371,
4. Sri D.C. Mishra,  
General Manager - 500371,
5. The Chairman, Railway Board,  
(Representing Union of India),  
Rail Bhawan, New Delhi 110001,
6. The APO (Traffic), Secunderabad (BG),  
S.C. Railway, Secunderabad 500371,
7. The Sr. DPO (BG), S.C. Railway,  
Secunderabad 500371,
8. The General Manager, S.C. Railway,  
Secunderabad 500371.

.. Respondents

COUNSEL FOR THE APPLICANTS: SHRI C. SURYANARAYANA

COUNSEL FOR THE RESPONDENTS: SRI V. BHIMANNA, Addl. CGSC

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CORAM:

HON'BLE SHRI R.RANGARAJAN, ADMINISTRATIVE MEMBER

HON'BLE SHRI B.S.JAI PARAMESHWAR, JUDICIAL MEMBER

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

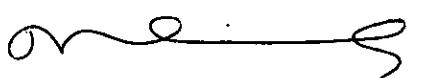
Heard Mr.N.R.Srinivasan for Mr.C.Suryanarayana, learned counsel for the applicants. None for the respondents.

2. This OA is filed praying for a declaration that the selection for filling the posts of Chief Commercial Supervisor/Inspector etc. in the grade of Rs.2000-3200 without first fixing the applicants and similarly placed employees in the grade of Rs.1600-2660 as per the directions of this Tribunal dated 27.9.93 in C.P.No.43/93 (O.A.No.320/91) is mala fide and hence vitiated ab initio, illegal, null and void and for a consequential direction to set-aside the said selections.

3. The learned counsel for the applicants now submits that this OA is illegal in view of the Supreme Court's order and hence he prays for withdrawal of this OA.

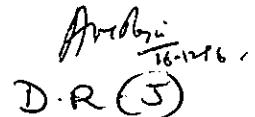
4. In view of what is stated above, the OA is dismissed as withdrawn. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
JUDICIAL MEMBER

  
(R.RANGARAJAN)

ADMINISTRATIVE MEMBER

DATED:- 11th December, 1996  
Dictated in the open court.

  
D.R. (S)

1.3.1.

C.R.NO.1415/93

Copy to:

1. Sri V.Chellappa, APC(Traffic, South Central Railway, Secunderabad.
2. Sri T.Prabhakar, Sr.Divisional Personnel Officer(BG) South Central Railway, Secunderabad.
3. The Divisional Railway Manager, South Central Railway, Secunderabad.
4. Sri D.C.Misra, General Manager, South Central Railway, Secunderabad.
5. The Chairman, Railway Board, Union of India, Rail Bhawan, New Delhi.
6. The APC,(Traffic), Secunderabad (BG), South Central Railway, Secunderabad.
7. The Senior DPC, (BG), South Central Railway, Secunderabad.
8. The General Manager, South Central Railway,
9. One copy to Mr.C.Suryanarayana, Advocate, CNT, Hyderabad.
10. One copy to Mr.V.Bhimanna, Addl.CSIC, CNT, Hyderabad.
11. One copy to Library, CNT, Hyderabad.
12. One duplicate copy.

YLK? .

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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABADTYPED BY  
COMPARED BYCHECKED BY  
APPROVED BY

R-18/2-96

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 11/12/96

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

in  
O.A. No. 1415/93ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
Despatch/DESPATCH

23 DEC 1996

हैदराबाद न्यायपीठ,  
HYDERABAD BENCH